

COMMITTEE ON PAPERS LAID ON THE TABLE

(2021-2022)

SEVENTEENTH LOK SABHA

88

EIGHTY EIGHTH REPORT

[Delay in laying the Annual Reports and Audited Accounts of the Indian Sign Language Research and Training Centre (ISLRTC) New Delhi, under the administrative control of the Ministry of Social Justice & Empowerment (MoSJ&E) - Department of Empowerment of Persons with Disabilities (DEPwD)]

(Presented to Lok Sabha 05.08.2022)



सत्यमेव जयते

LOK SABHA SECRETARIAT

NEW DELHI

August 2022/ Sravana 1944 (Saka)

CONTENTS

		PAGE
COMPOSITION OF THE COMMITTEE ON PAPERS LAID ON THE TABLE (2021-2022)		(iii)
INTRODUCTION		(v)
REPORT		
Delay in laying the Annual Reports and Audited Accounts of the Indian Sign Language Research and Training Centre (ISLRTC) New Delhi, under the administrative control of the Ministry of Social Justice & Empowerment (MoSJ&E) - Department of Empowerment of Persons with Disabilities (DEPwD)		1
APPENDICES		
<i>Appendix-I</i>	Statement showing the dates of laying of the Annual Reports and Audited Accounts of the Indian Sign Language Research and Training Centre (ISLRTC) New Delhi for the years 2016-2017 to 2020-2021.	10
<i>Appendix-II</i>	The chronological sequence in respect of finalization of Annual Reports and Audited Accounts of the Indian Sign Language Research and Training Centre (ISLRTC) New Delhi for the years 2016-2017 to 2020-2021.	11
<i>Appendix-III</i>	The Extracts of the Minutes of the second sitting of the Committee on Papers Laid on the Table (2021-2022) held on 06.12.2021.	17
<i>Appendix-IV</i>	The Extracts of the Minutes of the thirteenth sitting of the Committee on Papers Laid on the Table (2021-2022) held on 01.08.2022.	20

COMPOSITION OF COMMITTEE ON PAPERS LAID ON THE TABLE

LOK SABHA
(2021-2022)

Shri Ritesh Pandey - Chairperson

MEMBERS

2. Dr. Shafiqur Rehman Barq
3. Shri Margani Bharat
4. Dr. A. Chellakumar
5. Shri Pallab Lochan Das
6. Shri Chowdhury Mohan Jatua
7. Choudhary Mehboob Ali Kaiser
8. Dr. Amol Ramsing Kolhe
9. Shri Raja Amareshwara Naik
10. Shri Jamyang Tsering Namgyal
11. Smt. Aparupa Poddar
12. Shri T.N. Prathapan
13. Shri S. Ramalingam
14. Shri Saptagiri Sankar Ulaka
15. Shri Ashok Kumar Yadav

SECRETARIAT

1. Smt. Suman Arora - Joint Secretary
2. Shri Sundar Prasad Das - Director
3. Shri Uttam Chand Bharadwaj - Additional Director

INTRODUCTION

I, the Chairperson of the Committee on Papers Laid on the Table (2021-2022), having been authorized by the Committee to present the Report on their behalf, present this Eighty-eighth Report in respect of the delays in laying the Annual Reports and Audited Accounts of the Indian Sign Language Research and Training Centre (ISLRTC) New Delhi, under the administrative control of the Ministry of Social Justice & Empowerment (MoSJ&E), Department of Empowerment of Persons with Disabilities (DEPwD).

2. In terms of the recommendations of the First Report (5th Lok Sabha) of the Committee, presented to the House on 8th March, 1976 and the Second Report (5th Lok Sabha) of the Committee, presented to the House on 12th May, 1976 and the Second Report (6th Lok Sabha) of the Committee on Papers Laid on the Table, presented to the House on 22nd December, 1977, the Annual Report and Audited Accounts of the all Statutory/Autonomous, Institutes, Companies, Public Undertakings, Corporations, Joint Ventures, Societies, etc. are required to be laid on the Table of the House within nine months of the closure of accounting year i.e., by 31 December.

3. The scrutiny by the Committee revealed that the requisite documents of the ISLRTC, New Delhi for 2016-2017 to 2019-2020 were presented to Lok Sabha with continuous delays and, the requisite documents for 2020-2021 were not presented to Lok Sabha till the presentation of this Report. The Committee considered the matter of delays in laying the Annual Reports and Audited Accounts of the ISLRTC, New Delhi and took oral evidence of the representatives of the Ministry of Social Justice & Empowerment (MoSJ&E), Department of Empowerment of Persons with Disabilities (DEPwD) at their sitting held on 6th December, 2021.

4. The Committee considered and adopted the Report at their sitting held on 01.08. 2022.

5. The Committee wishes to express their thanks to the offices of the ISLRTC, New Delhi and the Ministry of Social Justice & Empowerment (MoSJ&E), Department of Empowerment of Persons with Disabilities (DEPwD) for furnishing the written replies and other material/information for being placed before the Committee.

6. The Committee places on record their appreciation of the valuable assistance rendered to them by the officials of the Lok Sabha Secretariat attached to the Committee.

7. The Observation/Recommendations of the Committee have been printed in bold letters at the end of the Report.

New Delhi
03 August 2022
12 Sravana 1944 (Saka)

Ritesh Pandey
Chairperson
Committee on Papers Laid on the Table
Lok Sabha

Committee Branch-II
Committee on Papers Laid on the Table

Report

Delay in laying the Annual Reports and Audited Accounts of the Indian Sign Language Research and Training Centre (ISLRTC) New Delhi, under the administrative control of the Ministry of Social Justice & Empowerment (MoSJ&E) - Department of Empowerment of Persons with Disabilities (DEPwD).

The Indian Sign Language Research and Training Centre (ISLRTC) New Delhi is an autonomous body established on 28th September, 2015, as an autonomous body under Societies Registration Act XXI of 1860, (Registration No. S/1440/2016) under the aegis of Department of Empowerment of Persons with Disabilities (DEPwD) of the Ministry of Social Justice & Empowerment (MoSJ&E), Govt. of India, New Delhi.

Objective of ISLRTC, New Delhi

- (i) To develop manpower for using Indian Sign Language (ISL) and teaching and conducting research in ISL, including bilingualism.
- (ii) To promote the use of Indian Sign Language as educational mode for deaf students at primary, secondary and higher education levels.
- (iii) To carry out research through collaboration with universities and other educational institution in India and abroad and create linguistic records/ analyses of the Indian Sign Language, including creation of Indian Sign Language corpus (Vocabulary).
- (iv) To orient and train various groups, i.e. Govt. officials, teachers, professionals, community leaders and the public at large for understanding and using Indian Sign Language.
- (v) To collaborate with organizations of the deaf and other institutions in the field of disability to promote and propagate Indian Sign Language.
- (vi) To collect information relating to Sign Language used in other parts of the world so that this input can be used to upgrade the Indian Sign Language.

2. With regard to the question of the Act, Rule, Regulation under which papers of ISLRTC, New Delhi are being laid on the Table of the House, the MoSJ&E, in its written reply, has submitted that:

"As per provision of GFRs 2017, Annual Reports along with Audited Accounts of all National Institutes are laid before both the houses of Parliament on yearly basis."

3. On being asked to state provision and time for laying of Annual Report and Audited Accounts of the ISLRTC, New Delhi on the Table of the House, the MoSJ&E in written reply has submitted that:-

"As per Rule 237 of GFR-2017, Annual Reports along with Audited Accounts of all National Institutes are laid before both the houses of Parliament within nine months from the closing of the financial year."

4. On the question of the pattern of funding along with year-wise funds released to the ISLRTC, New Delhi by the Government of India, the MoSJ&E has submitted that:-

"Institution is fully funded by Govt. of India, Ministry of Social Justice & Empowerment."

Year	Grant-in-Aid released (Rs in crore)
2017-18	4.50
2018-19	4.85
2019-20	4.20
2020-21	3.88

5. The Committee have, in their First Report (5th Lok Sabha) presented to the House on 08 March, 1976, emphasized that the Annual Report together with Audited Accounts of a autonomous organisation for a particular year should be laid on the Table within 9 months of the close of the accounting year. Further, it is the responsibility of the Administrative Ministry to lay the Annual Report and Audited Accounts of the Organisation on the Table of the House. However, if for any reason, the Annual Report and Audited Accounts could not be laid within the prescribed period of nine months, the Ministry concerned should lay a statement within 30 days of the expiry of the said period or as soon as the House meets, whichever is later, explaining the reasons as to why the documents could not be laid in time.

6. The Committee on Papers Laid on the Table, Lok Sabha examined the Annual Reports and Audited Accounts of the Indian Sign Language Research and Training Centre (ISLRTC) New Delhi, laid before the Parliament (Lok Sabha) by the Department of Empowerment of Persons with Disabilities (DEPwD), Ministry of Social Justice & Empowerment (MoSJ&E), for the years 2016-2017 to 2019-2020. The examination of these papers have revealed that the requisite documents of the ISLRTC, New Delhi for 2016-2017 to 2019-2020 were laid before the House with continuous delay i.e., for 2016-2017, with delay of 03 months; for 2017-2018, with delay of 6 months; for 2018-2019, with delay of 13 months and for 2019-2020, with delays of 7 months. Further, the requisite documents for 2020-2021 have not been laid before the House till date, as against the stipulated date of 31st December 2021. The statement showing the actual dates of laying of the Annual Reports/Audited Accounts of the ISLRTC, New Delhi alongwith the extent of delay is placed at Annexure-I.

7. The MoSJ&E was asked to explain the reasons for delay in laying of the Annual Reports and Audited Accounts of ISLRTC, New Delhi for the years 2017-2018 to 2019-2020. In reply, the MoSJ&E has submitted that:-

- i. *“Since Audit for the financial year 2017-18 was completed on 20.09.2018 and the Final Audit Report was received on 28.02.2019 and the Annual Accounts is approved in the General Council* on 19.03.2019 accordingly tabled in Lok Sabha on 16.07.2019.*
- ii. *Since Audit for the financial year 2018-19 was completed on 04.09.2019 and the Final Audit Report was received on 10.12.2019 and the Annual Accounts is approved in the General Council* on 06.03.2020 accordingly tabled in Lok Sabha on 09.02.2021. **Due to Pandemic Covid-19.***
- iii. *Since Audit for the financial year 2019-20 was completed on 27.11.2020 and the Final Audit Report was received on 09.03.2021 and the Annual Accounts is approved in the General Council* on 09.03.2021 accordingly tabled in Lok Sabha on 10.08.2021.”*

**G.C. stands for General Council, as confirmed from the Ministry.*

8. On being asked whether the MoSJ&E agreed that the delays in laying the documents indicate that due importance was not given to timely laying of the papers before the Parliament and things were taken in a casual manner. In reply, the MoSJ&E has stated that:-

“Importance has always been given for the timely submission of the reports.”

9. The MoSJ&E was asked to furnish the information in respect of finalization of Annual Reports and Audited Accounts of ISLRTC, New Delhi and also the time taken by the MoSJ&E at each stage for the years 2016-2017 to 2019-2020. The statement showing the information received is placed at **Annexure-II**.

10. The Committee desired to know whether the MoSJ&E and the ISLRTC has identified the stages in which delays had occurred during all these years and, if so, how does the MoSJ&E propose to curtail the same. In reply, the MoSJ&E has submitted that:-

“It can be understood that the delay, at any stage, in any form, is distributed at all stages and is not specific to any particular reason/issue. During the year 2019-20, delay at many stages was due to outbreak of covid-19 pandemic.”

11. The Committee also questioned the MoSJ&E as to whether there had been any delay in the appointment of auditors for the purpose of auditing the annual accounts of the organisation during these years. The MoSJ&E in its written reply has submitted that:-

“No. Timely appointment of auditors was done.”

12. The Committee also desired to know as to how the issue of auditing and finally timely receipt of Audit Reports from audit authorities was dealt by the MoSJ&E. The MoSJ&E in its written reply has submitted that:-

“After completion of final accounts the Institute has approached to AG Office for conducting the SAR Audit of the respective years and also make necessary follow-up for early completion of Annual Audit.”

13. The Committee also desired to know from the MoSJ&E, whether the organisation had faced any problem in connection with translation of the documents into Hindi and subsequent printing thereof; or had faced any procedural difficulties associated with convening the meeting of the competent authority for getting approval of the documents. The MoSJ&E in its written reply submitted that it has not faced any such difficulty in these regard.

14. On a query as to whether the process of accounting has been computerized at the ISLRTC, to facilitate speedy and timely compilation of accounts, the MoSJ&E in its written reply has submitted that:-

“From 2019 the payments were released through PFMS to facilitate speedy and timely compilation of Accounts.”

15. On being asked as to whether, the organization had any Internal Auditing mechanism to ensure timely compilation of Accounts and also to minimize the audit queries at the time of auditing, the MoSJ&E in its written reply has submitted that:-

“Yes, Internal Auditor are appointed to have regular checks and for compilation of Annual Accounts of the Centre.”

16. The Committee also enquired as to whether any time schedule has been laid down either by the organization or by the MoSJ&E indicating normative time for completion of the task of each stage involved in finalization of Annual Reports and Audited Accounts. The MoSJ&E in its written reply has submitted that:-

“Ministry had circulated that time schedule for each stage involved in placing the reports before Parliament.”

17. On being asked about, whether there is any mechanism in the MoSJ&E to monitor the progress of work in this regard to ensure timely laying of documents, the MoSJ&E has submitted that:-

“The Annual Report and Audited Accounts are monitored and approved by the Executive Council and General Council of the respective National Institutes.”

18. The Committee asked the MoSJ&E as to whether any remedial measures have been taken or proposed to be taken both by the Ministry and the organisation to ensure timely laying of the documents before the Parliament. The MoSJ&E in its written reply has submitted that:-

“Ministry regularly directs and pursue with the National Institutes to ensure timely laying the Annual Reports and Audited Accounts of National Institutes within nine months from the closing of the financial year.”

19. The MoSJ&E was asked to share any other information/suggestion for consideration of the Committee for improving the procedure for timely laying of the documents in the House. The MoSJ&E in its written reply has submitted that:-

“Statutory audit by CAG may be conducted on time and SAR report may be provided on time to enable organization to prepare Annual Report on time.”

20. The Committee on Papers Laid on the Table (Lok Sabha) took oral evidence of the representatives of the Ministry of Social Justice and Empowerment (MoSJ&E), Department of Empowerment of Persons with Disabilities (Divyangajan) and Indian Sign Language Research and Training Centre (ISLRTC) New Delhi on 06th December, 2021 to further examine the reasons of delays in laying of Annual Reports and Audited Accounts of ISLRTC, New Delhi for the years 2017-2018 to 2019-2020.

21. During the evidence, the representative of the MoSJ&E made the following submissions:

“We found that the late receipt of audit report from the C&AG office was one of the reasons for all the years. Second reason was that, for two years, there was some delay in the approval of annual reports by the governing council. Here, I would just like to make one point that once the annual report is compiled and is to be put before the executive council or the governing council, you have to give 21 days’ time in the normal course. So, 21 days plus 21 days means 42 days’ time goes in that as well. When we say delay in approval of Annual Report by Governing Council, actually the approval at two levels led to a longer delay compared to the normal course. Then COVID-19 pandemic for 2019-20 in particular was mainly responsible for delay. Then delay in finalisation of agency for printing Audit Report and delay in compilation of data for Annual Report and Audited Accounts were minor reasons... Now what action is being taken to ensure timely laying of Annual Reports. The process of compilation of information will start from April onwards instead of May so that by early June the annual accounts could be sent to C&AG for audit. As I mentioned while explaining the earlier slide, late receipt of statutory auditory report is one of the reasons for delay. So, in order to reduce that, we have tried to compile the information as early as possible so that it can be sent to the C&AG office well in time.

Matters relating to audit of accounts will also be followed up at a higher level in C&AG office, if required, so that we can get it at the earliest. The process of Hindi translation getting done will be expedited and the Executive Council and Governing Council meeting will be convened as soon as possible after receipt of Audit Report.

...we are taking a measure to reduce this gap so that the report is filed by the Winter Session and it does not get delayed by one Session. The measure is that we have now decided to compile all the information and accounts by April, and this can be done. One important development that has taken place is that now we are using all automated accounts. And tally software is being used, as a result, to get over this problem and complete this exercise by April. Once this exercise is completed by April, then it will be a lot easier. In fact, this could have been done this year itself. But because of COVID-19 and the second wave coming from April onwards, this actually got delayed. But what we plan is that by April, we will be able to compile all the accounts as well as the information which become a part of the Annual Report so that we send it for statutory audit at the earliest possible. We also realised that since C&AG Department has a lot of departments to cover, so if we send it at the earliest possible, our department or our centre will be higher up in the queue so that they can dispose it of fast, complete that audit report and send it to us. Once that audit report is received in time, I think the bulk of the problem is taken care of.

The point about EC and GC meeting also is a very valid point which was raised by you. Instead of giving usual 21 days' time, this being an exceptional thing where we have to lay the Annual Report before both the Houses of Parliament by the 31st of December, that is why now we have decided to go for circulation mode, considering it to be an exceptional circumstance. Through circulation mode, we will be able to get the approval of both the Councils earlier. Ultimately, our target will be to lay the Report by 31st of December.”

Observations/Recommendations

22. The Committee observe that although the Indian Sign Language Research and Training Centre (ISLRTC) New Delhi is serving a noble cause by serving the needs of the Indian deaf community in the country, the organization cannot be exempted from fulfilling its statutory obligation of laying the Annual reports and Audited accounts before the Parliament within the stipulated time of nine months. The examination of the matter of laying the Annual Reports and Audited Accounts of the Indian Sign Language Research and Training Centre (ISLRTC) New Delhi for the year(s) 2016-2017 to 2019-2020, has revealed that the requisite documents of the ISLRTC, New Delhi had been laid by the nodal Ministry, i.e., Ministry of Social Justice and Empowerment (MoSJ&E), Department of Empowerment of Persons with Disabilities (Divyangjan), with delays ranging between 03 to 13 months. Further, the requisite documents for the year 2020-2021 have not been laid.

The Committee recommend to the MoSJ&E to strictly adhere to the recommendations of the Committee regarding laying of the Annual Reports and Audited Accounts of an organization. The Committee also recommend to the MoSJ&E not only to lay the pending requisite documents of the ISLRTC, New Delhi for 2020-2021 before the Parliament, at the earliest, but also to ensure timely laying of these requisite documents, henceforth.

23. The Committee was apprised that there had been no delay in the appointment of auditors of the organization. After the compilation of the Annual Accounts for 2017-2018 to 2019-2020, the ISLRTC, New Delhi took about 20 days to near about 2 months in approaching the Comptroller and Auditor General (C&AG) to appoint the auditors for conducting the audit of Annual Accounts. The reason for the delay, in this regard, as intimated by the MOSJ&E was to be in getting the approval of the Annual Accounts from the Executive Council, before sending these to the auditor. The Committee hope that the ISLRTC will start the compilation of its Annual Accounts, from April onwards, instead of May, so that by early June, the Annual Accounts could be sent to the C&AG. The Committee, therefore, recommend that the Annual Accounts, after getting the approval of the Executive Council, as per their procedure, should be sent to the audit authorities by early June, every year, so that the delays on this score could be avoided.

24. The representative of the MoSJ&E also apprised the Committee, during the oral evidence that one of the reasons for the delay was due to late receipt of the Final Audit Report from the C&AG. The Committee recommend to the MoSJ&E to take up the matter pertaining to the delay in the audit process and, also to ensure a periodic follow up after the submission of the Annual Accounts, with the office of the C&AG.

25. The Committee was also apprised during the oral evidence that there is a two-tier structure at the ISLRTC for getting the approval of the documents, i.e., from the Executive Council and thereafter, from the General Council*. This was attributed as another reason for the delay. The MoSJ&E also stated that it was considering the proposal of obtaining the approval of both the Executive and General Councils* through circulation mode, considering it to be an exceptional circumstance. The Committee recommend to the MoSJ&E and the ISLRTC, New Delhi to start this practice, immediately, in order to save time by obtaining approval for these requisite documents from both the Councils.

26. The Committee expect that, if these changes proposed by the organization itself, and also endorsed by the Ministry, are strictly put in practice, the requisite documents of not only the ISLRTC, New Delhi, but of all the other organizations under the administrative control of the Department of Empowerment of Persons with Disabilities (Divyangajan) will be laid within the stipulated time, in future.

New Delhi
01 August, 2022
10 Sravana , 1944 (Saka)

Ritesh Pandey
Chairperson
Committee on Papers Laid on the Table
Lok Sabha

**G.C. stands for General Council, as confirmed from the Ministry.*

vide para 05 of the Report

Statement showing the dates of laying of the Annual Reports and Audited Accounts of the Indian Sign Language Research and Training Centre (ISLRTC) New Delhi for the years 2016-2017 to 2020-2021.

Financial Year	Date by which Annual Reports and Audited Accounts were required to be laid	Actual Date of laying of Annual Reports and Audited Accounts	Extent of delay (approximate)
2016-2017	31.12.2017	27.03.2018	03 months
2017-2018	31.12.2018	16.07.2019	06 months
2018-2019	31.12.2019	09.02.2021	13 months
2019-2020	31.12.2020	10.08.2021	07 months
2020-2021	31.12.2021	Not laid as yet	--

The chronological sequence in respect of finalization of Annual Reports and Audited Accounts of the Indian Sign Language Research and Training Centre (ISLRTC) New Delhi for the years 2016-2017 to 2020-2021.

Sub-Question	Points	Financial Years			
		2016-2017	2017-2018	2018-2019	2019-2020
7 (i)	Date of approach to the Audit Authorities	25.07.2017 (by PDUNIPPD) After compilation of Annual Account and subsequently after approval by EC	24.08.2018 After compilation of Annual Account and subsequently after approval by EC	01.08.2019 After compilation of Annual Account and subsequently after approval by EC	10.08.2020 After compilation of Annual Account and subsequently after approval by EC
	Time taken after the closure of Accounting year	3 Months 25 Days	4 Month 24 Days	4 Months 1 Day	4 Month 10 Days
7 (ii)	Date of appointment of statutory auditors	21.08.2017	19.09.2018	02.09.2019	25.11.2020
	Time taken after the approaching the audit authorities	27 Days	25 Days	1 Month	3 Month 15 Days

	for appointment of auditors				
7 (iii)	Date of compilation of annual accounts	25.07.2017	18.07.2018	07.06.2019	21.07. 2020
	Time taken after the closure of the accounting year	3 Months 25 Days	3 Months 18 Days	2 Month 7 days	3 Months 21 Days
7 (iv)	Date of submission of annual accounts to auditors	25.07.2017	24.08.2018	01.08.2019	10.08.2020
	Time taken after closure of respective accounting year	3 Months 25 Days	4 Months 24 Days	4 Months 1 Day	4 Months 10 Days
7 (v)	The date and duration for auditing the annual accounts by statutory auditors	21.08.2017 to 05.09.2017 (16 Days)	19.09.2018 to 04.10.2018 (15 days) & 12.11.2018 to 14.11.2018 (3 days)	02.09.2021 to 17.09.2021 (16 days)	25.11.2020 to 09.12.2020 (15 days)
7 (vi)	The date of queries raised by auditors during auditing / after completion of the Annual Accounts	During audit period 21.08.2017 to 05.09.2017 (16 days)	During audit period 19.09.2018 to 04.10.2018 (15 days) & 12.11.2018 to 14.11.2018 (3 days)	During audit period 02.09.2021 to 17.09.2021 (16 days)	During audit period 25.11.2020 to 09.12.2020 (15 days)
	Time taken by auditors in raising the	16 working days	18 working days	16 working days	15 working days

	queries during auditing after completion of the Annual Accounts to Audit Authorities				
7 (vii)	The date on which the replies to the audit queries were furnished to the Auditors	During audit period 21.08.2017 to 05.09.2017 (16 days)	During audit period 19.09.2018 to 04.10.2018 (15 days) & 12.11.2018 to 14.11.2018 (3 days)	During audit period 02.09.2021 to 17.09.2021 (16 days)	During audit period 25.11.2020 to 09.12.2020 (15 days)
	The time taken to resolve the queries	During the audit within 16 working days	During the audit within 18 working days	During the audit within 16 working days	During the audit within 15 working days
7 (viii)	The date on which draft Audit Report was issued by Audit Authorities	29.09.2017	01.01.2019	14.10.2019	22.01.2021
	Time taken after auditing of the account accounts	24 days	1 month 17 days	27 days	1 month 12 days
7 (ix)	The date on which the final Audit Report received by Organization	07.12.2017	26.02.2019	09.12.2019	09.03.2021
	Time taken	2 months 8	1 month 26 days	1 month 25	1 month 15

	after issue of draft report	days		days	days
7 (x)	Total time taken by the audit authorities after receiving of the annual accounts to furnishing the final audit report to the organization	4 months 12 days	6 months 2 days	4 months 9 days	7 months 18 days
7 (xi)	Date of finalization of the annual report	20.12.2017 Date of forwarding of Agenda for EC	09.03.2019 Date of forwarding of Agenda for EC	07.02.2020 Date of forwarding of Agenda for EC	14.03.2021 Date of forwarding of Agenda for EC
	Time taken after the closure of the financial year; and also	8 months 20 days	11 Months 9 days	10 months 7 days	11 months 9 days
	Time taken after the receipt of the final audit report	13 days	11 days	1 Month 28 days	5 Days
7 (xii)	The date on which documents were got approved from the Competent Authority	31.01.2018	03.05.2019	06.03.2020	19.03.2021
	Time taken after	1 Month 11 Days	1 Month 24 Days	1 Month	5 Days

	finalization of Annual Report				
	Time taken after receipt of final audit report	1 month 24 days	2 months 7 days	2 months 27 days	10 days
7 (xiii)	The date on which documents were taken up for translation & printing	31.01.2018	03.05.2019	06.03.2020	19.03.2021
	The time taken for completing the task at each stage.	1 month 12 days	2 months 7 days	2 month 27 days	3 months 23 days
7 (xiv)	The date for sending the documents to the Ministry for being laid in the House after the completing the task at each stage.	12.03.2018	24.05.2019	12.03.2020	13.07.2021 (Due to covid wave-2)
	Time taken by the organizations in sending the documents to the Ministry	1 month 12 days	21 days	6 days	3 months 23 days
7 (xv)	The date of laying the documents in	22.03.2018 & 27.03.2018	10.07.2019 & 16.07.2019	09/02/2021 & 10/03/2021	10.08.2021 & 09.08.2021

	the House.	RS & LS respectively	RS & LS respectively	RS & LS respectively	RS & LS respectively
	Time taken after receipt of the documents from the organization.	10 days	1 months 16 days	10 month 27 days	26 days

Committee On Papers Laid On The Table (2021-2022)

The Extracts of the Minutes of the *second* sitting of the Committee on Papers Laid on the Table (2021-2022) held on 06.12.2021.

The Committee sat on Monday, 06th December 2021 from 15:00 hours to 16:30 hours in Committee Room "C", Parliament House Annexe , New Delhi.

PRESENT

Shri Ritesh Pandey - **Chairperson**

MEMBERS

2. Dr. Shafiqur Rehman Barq
3. Dr. A. Chella Kumar
4. Shri Pallab Lochan Das
5. Choudhary Mehboob Ali Kaiser
6. Shri T.N. Prathapan
7. Shri Saptagiri Sankar Ulaka
8. Shri Ashok Kumar Yadav

SECRETARIAT

1. Smt. Suman Arora - Joint Secretary
2. Shri Munish Kumar Rewari - Additional Director
3. Smt. Manjinder Pubbi - Under Secretary

**Ministry of Social Justice and Empowerment,
Department of Empowerment of Persons with Disabilities (Divyangajan)**

1. Smt. Anjali Bhawra - Secretary
2. Dr. Prabodh Seth - Joint Secretary
3. Shri Sanjay Pandey - Joint Secretary & Financial Advisor
4. Ms. Tarika Roy - Joint Secretary

Indian Sign Language Research and Training Center (ISLRTC), New Delhi

1. Shri Sanjay Kumar - Deputy Director

X X X X X

2. At the outset, the Chairperson welcomed the Members of the Committee to the sitting and apprised the purpose of convening the meeting.

3-5. X X X X X

6. Thereafter, the Committee took up the case of the delays in laying the Annual Reports and Audited Accounts of the Indian Sign Language Research and Training Center (ISLRTC), New Delhi for the years 2015-2016 to 2019-2020 pertaining to the Ministry of Social Justice and Empowerment, Department of Empowerment of Persons with Disabilities (Divyangajan).

Then, the Committee called the representatives of the Ministry of Social Justice and Empowerment, Department of Empowerment of Persons with Disabilities (Divyangajan) and the Indian Sign Language Research and Training Center (ISLRTC), New Delhi to take oral evidence with regard to the delays in laying the Annual Reports and Audited Accounts of the ISLRTC, New Delhi for the years from 2015-2016 to 2019-2020.

7. The Chairperson welcomed the representatives of the Ministry and the organisation to the sitting of the Committee and informed the purpose of convening the meeting. The Chairperson also informed the witnesses about the provisions of Direction 58 of Directions by the Speaker, Lok Sabha, regarding the confidentiality of the proceedings.

8. At the outset, the representative of the Ministry made a brief Power Point presentation on the above-mentioned subject w.r.t. the ISLRTC, New Delhi.

Thereafter, the representative of the Ministry enumerated the reasons for delays i.e., a two-tier structure for getting approval of requisite documents, late receipt of statutory audit report from the office of C&AG, and from March 2020, delay on account of COVID-19 (for the year 2019-2020 and 2020-2021).

The representatives then briefed the Committee about the steps taken to reduce the delay i.e., preparation of automated accounts; use of Tally software; getting approval of the requisite documents from both the Executive and Governing Council by way of circulation mode to reduce

the time period exhausted in getting approval; having physical meetings with the office of C&AG to ensure completion of audit process within time and preparation of a timeline for completion of various tasks involved in finalisation of requisite documents.

9. Lastly, the Chairperson suggested the Ministry to create a portal through which automatic reminders could be sent to the organizations concerned with regard to timely laying of the requisite documents.

10. The Hon'ble Chairperson thanked the representatives of the Ministry and ISLRTC, New Delhi for the useful discussion in connection with the examination of the subject.

The witnesses then withdrew.

11-12. X X X X X

The Committee then adjourned.

The Extracts of the Minutes of the thirteenth sitting of the Committee on Papers Laid on the Table (2021-2022) held on 01.08.2022.

Committee On Papers Laid On The Table (2021-2022)

The Committee sat on Monday, 1st August, 2022 from 15:00 hrs. to 15:30 hrs. in Committee Room "C", Parliament House Annexe, New Delhi.

Present

Shri Ritesh Pandey - ***Chairperson***

Members

2. Dr. A. Chellakumar
3. Shri Pallab Lochan Das
4. Smt. Aparupa Poddar
5. Shri S. Ramalingam
6. Shri Saptagiri Sankar Ulaka
7. Shri Ashok Kumar Yadav

Secretariat

1. Smt. Suman Arora - Joint Secretary
2. Shri Uttam Chand Bharadwaj - Additional Director

X X X X X

2. At the outset, the Chairperson welcomed the Members of the Committee to the sitting and apprised them about the agenda.

3. Thereafter, the Committee took up for consideration, four draft Reports and nine draft Action-taken Reports on the following subjects:-

- i. **X X X X X;**
- ii. **X X X X X;**
- iii. Delay in laying the Annual Reports and Audited Accounts of the Indian Sign Language Research and Training Centre (ISLRTC) New Delhi, under the administrative control of the Ministry of Social Justice & Empowerment (MoSJ&E) - Department of Empowerment of Persons with Disabilities (DEPwD);
- iv. **X X X X X;**
- v. **X X X X X;**
- vi. **X X X X X;**
- vii. **X X X X X;**
- viii. **X X X X X;**

ix	X	X	X	X	X;
x	X	X	X	X	X;
xi	X	X	X	X	X;
xii	X	X	X	X	X; and
xiii	X	X	X	X	X.

4. After deliberations, the Reports and Action-taken Reports as mentioned above have been adopted by the Committee and the Chairperson has been authorized by the committee, as per the factual verification of (narration portion) the Reports and Action- taken Reports, to finalize and present these Reports and Action-taken Reports to Lok Sabha.

5 -10 X X X X X

The Committee then adjourned.
